

TO BE PUBLISHED IN PART (II) SECTION 3(11) OF THE GAZETTE
OF INDIA

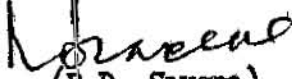
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)
.....

NEW DELHI: THE 14th September, 1970.

NOTIFICATION
INCOME TAX

NO.159 (F.No.404/143/70-ITCC): In exercise of the powers conferred by sub-clause (11) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961) the Central Government hereby authorises Shri Vijay Singh who is a Gazetted Officer of the State of Haryana to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with immediate effect.



(R.D. Saxena)
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.159(F.No.404/143/70-ITCC):

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2. All Directors of Inspection,
3. The Chief Secretary to Govt. of Himachal Pradesh, Simla.
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(R.D. Saxena)
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